CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI

Petition No.394/MP/2026 along with IA No.134/2026

Subject	:	Petition under Section 79(1)(c) and 79(1)(k) of the Electricity Act, 2003 read with Regulation 41 and Regulation 42 of the CERC (Connectivity and General Network Access to the Inter-State Transmission System) Regulations, 2022, seeking extension of the timeline for submission of Financial Closure documents up to 30.6.2027/extension of time for submission of Financial Closure documents for its 1200 MW Jalaun Ultra Mega Solar Park (Connectivity Application No. 2200000345) , and for setting aside/stay of the communications dated 03.08.2026 & 05.08.2026 issued by the CTUIL for revocation of connectivity.
Petitioner	:	Bundelkhand Saur Urja Limited (BSUL)
Respondent	:	Central Transmission Utility of India Limited (CTUIL)
Date of Hearing	:	**27.10.2026**
Coram	:	Shri Jishnu Barua, Chairperson Shri Ramesh Babu V, Member Shri Harish Dudani, Member Shri Ravinder Singh Dhillon, Member
Parties Present	:	Ms. Swapna Seshadri, Advocate, BSUL Ms. Harsha Rao, Advocate, BSUL Shri Robin Singh, Advocate, BSUL Shri Shubham Arya, Advocate, CTUIL Shri Rishabh Saxena, Advocate, CTUIL Ms. Shirin Gupta, Advocate, CTUIL Ms. Priyansi Jadiya, CTUIL

Record of Proceedings

During the hearing, learned counsel for the Petitioner and the Respondent advanced detailed submissions and concluded their respective arguments.

2. CTUIL is directed to clarify on an affidavit within two weeks whether the documents submitted by the Petitioner, vide communications dated 30.6.2026 and 21.7.2026, are in order to meet the requirement of Financial Closure under the GNA Regulations, except for the issue of the submission date of such documents.

3. At the request of the parties, the Commission also permitted both sides to file their written submissions, if any, within 10 days, with a copy to the other side.

4. Subject to the above, the Commission reserved the matter for orders.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)